GOVERNMENT OF INDIA ENVIRONMENT AND FORESTS LOK SABHA

STARRED QUESTION NO:522 ANSWERED ON:14.05.2012 INDUSTRIAL POLLUTION Alagiri Shri S.;Rama Devi Smt.

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

- (a) the number of industrial clusters identified as critically polluted;
- (b) whether the Government has grouped these polluting industries into red, orange and green categories;
- (c) if so, the details thereof and the objectives of such classification;
- (d) the details of the industries of various States/Union Territories grouped into each category; and
- (e) the steps being taken to control the pollution in these industries?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT AND FORESTS (SHRIMATI JAYANTHI NATARAJAN)

(a) to (e): A Statement is laid on the table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (e) OF LOK SABHA STARRED QUESTION NO.522 DUE FOR REPLY ON 14.05.2012 RAISED BY SHRIMATI RAMA DEVI: & SHRI S. ALAGIRI REGARDING INDUSTRIAL POLLUTION

- (a) The Central Pollution Control Board (CPCB) in collaboration with Indian Institute of Technology, Delhi had conducted a survey based on Comprehensive Environmental Pollution Index
- (CEPI) for assessment of pollution load of industrial areas in 88 major industrial clusters in the country. Out of these, 43 industrial clusters have been identified as critically polluted.
- (b) & (c) CPCB has categorized 17 categories of highly polluting industries and 54 categories as Red category. The State Pollution Control Boards (SPCBs) / Pollution Control Committees (PCCs) also classify, based on pollution potential, industries into Red, Orange & Green with the following objectives:

Fixing fees for issue of Consents to industries. Setting of duration of validity of Consent. Prohibiting certain class of industries in Ecosensitive areas / Critically Polluted Areas/Other Notified Areas.

- (d). The information received from some of the SPCBs/PCCs is available at Annexure I.
- (e) To ensure that the industries discharging their effluents / emissions into the environment

(air/water) comply with the stipulated norms, CPCB monitors the industries under its ESS

(Environmental Surveillance Squad) programme. Based on the surveillance report suitable action is taken against the defaulting industries by CPCB, SPCBs and State/Central Government with directions under Water (Prevention and Control of Pollution) Act, 1974/ Air (Prevention and Control of Pollution) Act, 1981/ Environment

(Protection)Act, 1986.